

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:5047  
ANSWERED ON:25.04.2013  
THERMAL POWER PROJECT IN GUJARAT  
Jardosh Smt. Darshana Vikram

**Will the Minister of POWER be pleased to state:**

- (a) whether the Union Government is aware that the State Government of Gujarat has approved the implementation of 2 x 660 MW Thermal Power Project by the Thermal Power Corporation Limited (NTPC) at Dhuvaran in Gujarat;
- (b) if so, the details thereof and the progress made by the NTPC in this regard;
- (c) whether the Gujarat Government has requested the Union Government to allow the State Generating Company to implement the project by itself due to lack of progress shown by the NTPC in this regard; and
- (d) if so, the details thereof and the response of the Union Government in this regard?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER ( SHRI JYOTIRADITYA M. SCINDIA )

(a) & (b) : Government of Gujarat vide letter dated 1.7.2010 has given in-principle clearance for setting up of 2x660 MW Dhuvaran Thermal Power Project by NTPC in surplus land available within the existing premises of Gujarat State Electricity Corp. Ltd. (GSECL).

Following progress has been made in this project, as given below:

# Topographic Survey, Preliminary Geo-Tech Study, Transportation logistic Study completed.

# PPA signed with all beneficiaries of Western Region, namely, Gujarat, Madhya Pradesh, Goa, Dadra & Nagar Haveli, Daman & Diu, Chhattisgarh and Maharashtra.

# Environment Impact Assessment (EIA) study completed.

# Application for getting NOC from Airport Authority of India (AAI) submitted.

# Feasibility Report under preparation.

However, land allocation and linkage of coal will be required for further progress of project. Further, as per high tide line (HTL) drawn by Space Application Centre, Ahmedabad, the project is not under Coastal Regulation Zone (CRZ) but MoEF shall be approached for formal clearance under CRZ notification after finalization of Feasibility Report.

(c) :No request has been received in this Ministry in this regard.

(d) : In view of (c) above does not arise.